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ACT No. XIX OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 29th August 1872).

An Act to amend the definition of 'Coin' contained in the Indian Penal Code.

WHEREAS it is expedient to amend the definition of 'coin' contained in the Indian Penal Code, section two hundred and thirty; It is hereby enacted as follows:—

Preamble.

1. For the first paragraph of the said section, the following shall be substituted:

Amendment of section 230, Act XLV of 1860.

“230. Coin is metal used for the time being as money, and stamped and issued by the authority of some State or Sovereign Power in order to be so used.”

'Coin' defined.

[*Price one anna.*]